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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor
and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.

The 17th June 1936.

No. 634-A.P.—It is hereby notified, for general information, that any appointments made on or after the 1st April 1936, of persons who had no substantive appointments under Government on that date to services and posts in Orissa, which were in existence on that date or are created after that date, whether on the scales of pay in force in the Province of Bihar and Orissa, or in Madras, or in the Central Provinces, and which are under the rule-making control of the local Government of Orissa, shall, pending introduction of new scales of pay, be on a provisional basis only: That is to say, for the time being, such persons appointed to such posts, shall draw pay on the scales applicable to their respective posts and shall be governed by the conditions of service applicable thereto but the scales of

pay and conditions of service shall, in each case, be liable to revision by the Orissa Government.

The 19th June 1936.

No. 1631—La-17-R.—Whereas it appears to the Government of Orissa that land is required to be taken by Government at the public expense for a public purpose, viz., for retired line at 2nd mile, 1st quarter of Managuni left embankment no. 29B at Baragar and Dibyasinhapur, in the villages of Baragar and Dibyasinhapur, pargana Sirai, zila Puri, it is hereby notified that for the above purpose two pieces of land measuring, more or less, 1.15 acres, bounded on the—

Block A—Arca 0.46 acre—Mauza Baragar.

North—By part of plots nos. 147, 125, 124 and 123,

East—By the boundary of mauza Dibyasinhapur proposed to be acquired in Block B and part of plot no. 147,

South—By part of plot no. 147 and old embankment,

West—By part of plots nos. 147 and 125;

Block B—Area 0.69 acre—Mauza Dibyasinhapur.

North and East—By part of plots nos. 886, 887, 903, 904, 906 and 909 and plots nos. 888 and 907.

South—By part of plots nos. 886, 887, 903, 905 and 906 and old embankment.

West—By part of plots nos. 886, 887, 903, 905 and 906 and boundary of mauza Baragar proposed to be acquired in Block A;

are required within the aforesaid villages of Baragar and Dibyasinhapur.

This notification is made, under the provisions of section 4 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Land Acquisition Deputy Collector, Irrigation Branch, Cuttack, or in that of the Executive Engineer, Southern Division, Cuttack.

Objections to the acquisition, if any, filed under section 5-A by any person interested within the meaning of that section within 30 days of the publication of this notification, before the Collector of Puri, will be considered.

The 18th June 1936.

No. 1601-R.—IIL-71-R.—DECLARATION.—

Whereas it appears to the Government of Orissa that land is required to be taken by Government at the expense of the Puri district board for a public purpose, viz., for construction of a road from Jayapur to Nuagan, in the villages of Jayapur and Biswanathpur, pargana Rahang, zila Puri, it is hereby declared that for the above purpose a piece of land measuring 2.525 acres, bounded on the—

North—By portion of plot no. 506 and plot no. 503, portions of plots nos. 490, 1304, 1305, 491, 492, 493, 570, 577 and 578, plots nos. 1307, 613 and 1306, portions of plots nos. 616 and 620, plots nos. 623, 624, 625, 628, 629, 632, 633, 635, 637, 639, 642 and 640 and portion of plot no. 641 of mauza Jayapur and portions of plots nos. 1386, 1385 and 1416 of mauza Biswanathpur,

East—By portions of plots nos. 1386, 1385, 1416 and 1415, plot no. 1414 of mauza Biswanathpur,

South—By portions of plot nos. 1652, 1388, 1390, 1391, 1392 and

1393, plot nos. 1394, 1395 and 1397 of mauza Biswanathpur, portion of plot no. 415, plot no. 431, portions of plot nos. 458, 459, 576, 575, 571, 488 and 489, portions of plot nos. 504 and 505 of mauza Jayapur,

West—By portion of plot no. 1410, plot no. 1389, portion of plot no. 1388 of mauza Biswanathpur and portion of plot no. 313 of mauza Jayapur,

is required within the aforesaid villages of Jayapur and Biswanathpur.

This declaration is made, under the provisions of section 6 of Act I of 1894, to all whom it may concern.

A plan of the land may be inspected in the office of the Collector of Puri.

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATION.

The 21st June 1936.

No. 1483-E.—In exercise of the powers conferred by clause (iii) of section 3 of the Madras Elementary Education Act (Madras Act no. VIII of 1920), read with subparagraph (3) of paragraph 8 of the Government of India (Constitution of Orissa) Order, 1936, the Governor is pleased to declare that for the purposes of the said Act the district of Ganjam shall consist of the Revenue District of Ganjam excluding the Ganjam Agency and the Parlakimedi Taluk of the Koraput Revenue District excluding the portion thereof which lies in the Agency.

By order of the Governor,

A. F. W. DIXON,

Secretary to Government.

LAW AND COMMERCE DEPARTMENTS.

NOTIFICATION.

The 19th June 1936.

No. 1127-Com.—Intimation having been received of the outbreak of cholera at Bassein, it is hereby notified for general information that Bassein is declared to be an infected port and that the existing regulations for the prevention of the introduction of cholera by sea will be enforced in the ports of Orissa against vessels arriving from Bassein.

C. G. NAYAR,

Secretary to Government.